

ITEM NO.117

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1305/2018

MAQSOOD AHMAD

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

WITH

SLP(Crl) Nos. 487-488/2019 (II)

(IA No. 185649/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 77685/2019 - EXEMPTION FROM FILING O.T.

Date : 30-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Sonal Jain, AOR
Mr. Ajay Veer Singh, Adv.
Ms. Divya Garg, Adv.
Mr. Uday Ram Bokadia, Adv.
Mr. Shubham Singh, Adv.
Ms. Mahima Shekhar, Adv.
Mrs. Indu Shekhar, Adv.
Mr. Atit Jain, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the court made the following
O R D E R

Criminal Appeal No. 1305/2018.

The Registry is directed to supply soft copies of
the records of courts below to the learned counsel for
the parties within two weeks.

SLP(Cr1) Nos. 487-488/2019

Learned counsel appearing for the petitioners submits that she has information that the petitioner-Yahiya Khan has died. She prays for and is allowed three weeks' time to bring on record the death certificate of the said petitioner.

List after three weeks.

(Ram Subhag Singh)
Assistant Registrar

(Geeta Ahuja)
Assistant Registrar-cum-PS